

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 209/TT/2023

- Subject** : Petition for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for the transmission assets under “Transmission System for Phase-I Generation Projects in Jharkhand & West Bengal Part-A2”.
- Date of Hearing** : 15.12.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Ajmer Vidyut Vitran Nigam Limited and 20 others
- Parties Present** : Shri B. B. Rath, PGCIL
Shri Amit Yadav, PGCIL
Ms. Supriya Singh, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The instant petition is filed for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for two transmission assets, namely, Asset-I 3x80 MVAR Switchable Line Reactor for 765 KV S/C Gaya-Balia Transmission Line along with associated bays at Gaya Sub-station and Asset-II 3x80 MVAR Switchable Line Reactor for 765 kV S/C Ranchi Dharamjaygarh Transmission Line used as Bus Reactor along with associated bays at Ranchi Sub-station under under Transmission System for Phase-I Generation Projects in Jharkhand & West Bengal Part-A2.

2. The representative of the Petitioner submitted that time over-run in respect of other transmission assets covered in the transmission project, except for Assets- I and II herein, has already been condoned by the Commission in other petitions, the details of which have been given in the petition. She further submitted that the Commission vide order dated 26.2.2016 in Petition No. 450/TT/2014, observed that the Petitioner may give justification for time over-run in respect of Assets-I and II at the time of truing up. Accordingly, the Petitioner has given the reasons for time overrun in the present petition.

3. The representative of the Petitioner submitted that Asset-I, 3X80 MVAR Switchable Line Reactor at Gaya was executed on 8.1.2015, with the charging of Gaya-Balia Transmission Line at 765 kV rating and the common request was made to RLDC for issuing the trial run certificate. However, the RLDC in its trial run certificate dated 31.3.2016, did not



mention about 3X80 MVAR Switchable Line Reactor at Gaya. The Petitioner wrote many letters and sent e-mails to RLDC to rectify this error. However, no response was received from RLDC in this regard. In addition to this, the Petitioner has also requested RLDC to issue a corrigendum in this regard vide letter dated 6.9.2022, but the same has not been issued to date. She added that none of the Respondents have filed any reply in the matter.

4. In response to a query of the Commission, the representative of the Petitioner submitted that all the necessary parties have been impleaded in the matter.

5. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit the following details on an affidavit with advance copy to the Respondents by 4.1.2023:

- a. Details of Foreign Loan computation, exchange rate and other financing charges in case of Asset-6 (complete form).
- b. Status of the RLDC Certificate in respect of the 3X80 MVAR Switchable Line Reactor at Gaya.

6. The Commission further directed the Petitioner to strictly comply with the above directions within the specified timeline and observed that no extensions of time would be granted.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

